

CC No. 358/2019

CBI Vs. Shambhu Prasad Singh & Ors.

RC No. AC-I/2014/A0008/CBI/AC-I/New Delhi

u/S. 120B r/w 420/471 r/w 467 IPC & u/S. 13(2) r/w 13(1)(d) of PC Act, 1989

*The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020 and 16/DHC/2020 dtd. 13.06.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with HIO Sh. Ravish Jha along with Sh. Avnish Kumar, Pairvi Officer and Sh. Syed Arham Masud, Ld. Counsel for (A-1), (A-3) and (A-4), Sh. Ravinder Tyagi, Ld. Counsel for (A-6), Sh. Sunil Saha, Ld. Counsel for (A-7) and Sh. Gaurav Pathak, Ld. Counsel for (A-8).*

20.06.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with HIO Sh. Ravish Jha and Sh. Avnish Kumar, Pairvi Officer.

Sh. Syed Arham Masud and Sh. Vikhyat Oberoi, Ld. Counsel(s) for (A-1), (A-3) and (A-4).

None for (A-2) and (A-5).

Sh. Ravinder Tyagi, Ld. Counsel for (A-6).

Sh. Sunil Sahu, Ld. Counsel for (A-7).

Sh. Gaurav Pathak, Ld. Counsel for (A-8).

Accused Shambhu Prasad Singh (A-1) for himself and for M/s. Dynamic Shells India Pvt. Ltd. (A-4), Rudra Narayan Shukla (A-6), Vinod Gupta (A-7) and Manish Rai Mathur (A-8) are present on bail.

The matter was proceeding at the stage of arguments on the point of framing of charge(s).

Ld. Counsel(s) for (A-6), (A-7) and (A-8) are ready to address



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arguments on the point of framing of charge(s) through video conferencing.

Sh. Syed Arham Masud, Ld. Counsel for (A-1), (A-3) and (A-4) seeks some time on the ground that the case file is with Sh. Vikhyat Oberoi, who he is suffering from fever and has quarantined himself for the last three days, therefore, in the absence of file, he is not able to address arguments.

Reader of this Court has informed that he has received SMS from Sh. Pranay Kishore Mishra, Ld. Counsel for (A-2) and (A-5) that due to slip disk, he is bed ridden and sought two week's time to address arguments on behalf of (A-2) and (A-5).

Ld. PP for CBI also seeks some time on the ground that since the present matter had been received from another court and they had not received the e-copy of charge sheet and other documents, therefore, he is not able to address arguments.

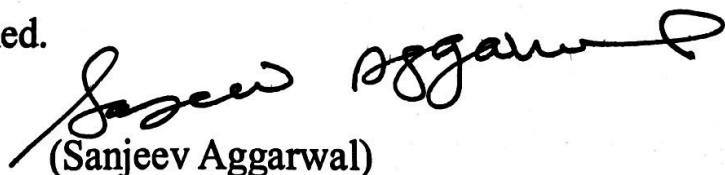
In these peculiar circumstances, the matter is adjourned for arguments on the point of framing of charge(s) through CISCO Webex platform / video conferencing on 04.07.2020 at 12:00 PM.

In the mean time, let notices be issued (through email or WhatsApp only) to (A-2) and (A-5) and their Ld. Counsel for the NDOH.

The e-mail copy / signed scanned copy of this order be sent to Sh. Surender Prasad, Incharge, Computer Branch, RADC for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)

Special Judge (PC Act)(CBI)-02  
Rouse Avenue District Court  
New Delhi/ 20.06.2020